



TAMIL NADU GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

No. 15]

CHENNAI, WEDNESDAY, APRIL 23, 2014
Chithirai 10, Jaya, Thiruvalluvar Aandu - 2045

Part III—Section 2

Statutory Notifications and Orders issued by
Heads of Departments.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

CONTENTS

	<i>Pages</i>
V.O. CHIDAMBARANAR PORT TRUST, TUTICORIN	
Revision of Port Railway Siding Charges ..	16
JUDICIAL NOTIFICATIONS	
Amendments to the Madras High Court Right to Information (Regulation of Fee and Cost) Rules, 2007 ..	16-17
Amendments to the Madras High Court Service Rules ..	17-18

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

V.O. CHIDAMBARANAR PORT TRUST, TUTICORIN

Revision of Port Railway Siding Charges

(F.No. A-1/61/2005-Cost)

No. SRO C-6/2014.

By the orders of the Ministry of Railways and in exercise of the powers conferred under Section 30 of the Indian Railways Act, 1989, and in partial modification of the Notification published in the *Tamil Nadu Government Gazette* Notification No. VI-3(a)/3111/2004 dated September 29, 2004 & No. VI-3(a)/80/2006, dated June 14, 2006 and based on the Ministry of Railways Office Memorandum No. TCR/1055/95/1, dated 31-03-2014, the Board of Trustees of V.O. Chidambaranar Port Trust hereby notify that the charges specified in the schedule below shall be levied.

SCHEDULE

Tuticorin Port Trust - Scale of rates and Statement of Conditions

Part III-Charges for Miscellaneous items of Services:

Scale F : Railway Siding Charges

Sl. No.	Particulars	Unit	Rates in Rs.
(1)	(2)	(3)	(4)
(i)	For shipping operation with Port loco	Per 8 wheeler wagon	Rs. 1,880/-
(ii)	For shipping operation with Railway loco	Per 8 wheeler wagon	Rs. 1,425/-
(iii)	For Private Party	Per 8 wheeler wagon	Rs. 1,590/-
(iv)	For SPIC	Per 8 wheeler wagon	Rs. 745/-

The above charges shall be effective from the date of Notification.

(By the order of Ministry of Railways)

Tuticorin-4,
16th April 2014.

A. THILAGAVATHY,
Financial Adviser and
Chief Accounts Officer in-charge
V.O. Chidambaranar Port Trust.

JUDICIAL NOTIFICATIONS

Amendments to the Madras High Court Right to Information (Regulation of Fee and Cost) Rules, 2007.

(Roc. No. 3689/2013/RTI)

No. SRO C-7/2014.

In exercise of the powers conferred by Section 28 of the Right to Information Act, 2005 (Central Act 22 of 2005), the Hon'ble the Acting Chief Justice of High Court, Madras, is pleased to make the following amendments to the Madras High Court Right to Information (Regulation of Fee and Cost) Rules, 2007:—

AMENDMENT

The existing "Rule 4. Charges", shall be substituted with the following:—

***4. Charges:**

For providing the information under Sections 7(1) and (5) of the Act, the following charges are payable:-

(a) the application requiring copy of records (except order / decree / judgement / documents on the judicial side) shall accompany, in addition to the application fee, a sum of Rupees 100 towards cost. If the actual cost of charges for information exceeds Rs. 100, then the same would be intimated to the applicant and the copy of information would be furnished on payment of excess amount; and

(b) for information to be provided in a diskette or a floppy, a sum of Rs.50/-.

The Fees/charges payable under Rules 3 and 4 shall be paid either by Cash or Court Fee Stamp or Treasury Challan or Demand Draft/Postal Order drawn in favour of Public Information Officer, High Court, Madras / Public Information Officer, Madurai Bench of Madras High Court, Madurai, as the case may be, in respect of information/records to be obtained (except order / decree / judgement / documents on the judicial side):

Provided that, if the information sought by the applicant is in respect of copies of order / decree / judgement / documents on the judicial side under the control of the High Court Subordinate Courts, he shall obtain such copies as per the procedure prescribed for obtaining certified copies in the Madras High Court Appellate Side ; Rules / Madras High Court Original Side Rules / Civil Rules of Practice / Criminal Rules of Practice, as the case may be, or any other Rule for the time being in force in that behalf. Copies of order / decree / judgement / documents on the judicial side will not be issued under the Right to Information Act."

The amendments hereby made shall come into force with effect from 4th April 2014.

High Court, Madras,
4th April 2014.

P. KALAIYARASAN,
Registrar General.

Amendments to the Madras High Court Service Rules.

(Roc. No. 251A/2013/RAC)

to. SRO C-8/2014.

In exercise of the powers conferred by Article 229 (1) and (2) of the Constitution of India and of all other powers connected thereto, the Hon'ble the Acting Chief Justice is pleased to make the following amendments to the Madras High Court Service Rules:—

AMENDMENT-I

In Madras High Court Service Rules, in Division III of Rule 3, for the existing entries in Section-II (Last Grade) the following shall be Substituted:-

Category:-

1. (a) Duffadars and Watch and Ward.
(b) Watchman.
2. (a) Chobdars / Office Assistants / Sweepers / Scavengers / Gardeners and Watchmen.
(b) Room Boy and Sanitary worker.

Amendment-II

In Madras High Court Services Rules, in Division III of Rule 3, after all existing entries under the heading NOTE, the following shall be added:—

"The posts of Watchman, Room Boy and Sanitary worker are sanctioned to the Tamil Nadu State Judicial Academy, Chennai. The other non-gazetted posts sanctioned to the Tamil Nadu State Judicial Academy are common categories, hence, the posts are not specifically shown."

The above amendment shall come into force with effect from 24th December 2010.

High Court, Madras,
9th April 2014.

P. KALAIYARASAN,
Registrar General.